

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3401 of 2021

Rajendra Sahu @ Raju ... .. Petitioner  
Versus  
The State Of Jharkhand ... .. Opp. Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Gaurav, Advocate  
For the State : APP  
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**Order No. 02: Dated: 26<sup>th</sup> March, 2021**

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Jaldega P.S. Case No. 63 of 2020.

It has been alleged that one Binod Baraik was apprehended by the police who had confessed that he had given one country made pistol and one live cartridge to the petitioner and on a raid being conducted the said country made pistol and cartridge were recovered.

It appears that the main allegation has been levelled against Binod Baraik who is said to have kept the illegal firearm with the petitioner. The petitioner appears to be in custody since 15.12.2020.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Simdega, in connection with Jaldega P.S. Case No. 63 of 2020.

*(Rongon Mukhopadhyay, J.)*

MM